

Government of Jammu and Kashmir
FINANCE DEPARTMENT
Civil Secretariat, Jammu / Srinagar

Notification

Jammu, The 21st September, 2021

SO. 326 In exercise of powers conferred by Section 3A, 12, 20 and 25 of the Jammu and Kashmir Act, Samvat 1958, the Government hereby directs that following proviso shall be added to sub rule (8) of rule 30 of the Jammu and Kashmir Liquor License and Sales Rules 1984, namely ;

“ Provided that the Excise Commissioner may in exceptional circumstances extend any license except JK-EL-II pending renewal, granted under these rules till 31st of December 2021 or for any further period with prior concurrence of Government.”

Sd/-

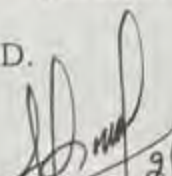
(Atal Dulloo) IAS
Financial Commissioner
(Additional Chief Secretary)
Finance Department

No: FD-Et/81/2021-09

Dated: 21.09.2021

Copy to the :-

1. Joint Secretary, Ministry of Home Affairs J&K, GOI.
2. All Administrative Secretaries, J&K
3. Excise Commissioner, J&K.
4. Commissioner State Taxes, J&K.
5. Private Secretary to Financial Commissioner (Additional Chief Secretary) Finance Department.
6. Government Order File/Incharge web Finance/GAD.


(Shafqat Ali Keen)
Under Secretary to Government